

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104

IA-4466/2023

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

.... APPLICANT/PETITIONER

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

.... RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 20.09.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : U.N. Singh, Advocate for Greater Noida Authority, Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh Srivastava, Advocates for Noida Authority

For the SRA : Mr. Harshal Kumar for SRA

For the RP : Mr. Rishabh Jain, Advocate for RP, Mr. Gaurav Katiyar, RP in person

For the Respondent : Mr. Tarandeep Singh, Mr. Sanjay Khanna, Advocate for AR of Home Buyers/Respondent No. 2

ORDER

IA-4466/2023;-

Mr. U N. Singh, Ld. Counsel appearing for the Greater Noida Authority has raised certain objections to the approval of the Resolution Plan and seeks a copy of the application. The RP shall serve a copy of the application to Mr. U. N. Singh, Ld. Counsel for Greater Noida Authority during the course of the day to enable him to file objections, if any, before the next date of hearing. No further adjournment will be granted on the next date of hearing.

List this application along with IA-3690/2023 on **26.09.2023**.

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**